

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.1 of 2012**

**Dated: 1<sup>st</sup> March, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. M.B. Lal, Technical Member (P&NG)**

**Indian Oil Corporation Ltd. .... Appellant (s)**

**Versus**

**Gujarat State Petroleum Corporation ... Respondent (s)  
& Anr.**

Counsel for the Appellant (s): Mr. Rajat Navet

Counsel for the Respondent(s): Mr. Piyush Joshi for R-1  
Ms. Sumiti Yadava for R-1  
Mr. Raghu Nayyar for R-2  
Ms. Pooja Raman for R-2  
Mr. Inderbeer Singh Alag for PNGRB  
Mr. Rishabh Bhutani  
Mr. Rakesh Dewan

**Appeal No. 2 of 2012**

**Bharat Petroleum Corporation Ltd. .... Appellant (s)  
& Anr.**

**Versus**

**Gujarat State Petroleum Corporation ... Respondent (s)  
& Ors.**

Counsel for the Appellant (s): Mr. Rajat Navet

Counsel for the Respondent(s): Mr. Piyush Joshi for R-1  
Ms. Sumiti Yadava for R-1

Mr. Raghu Nayyar for R-2  
Ms. Pooja Raman for R-2  
Mr. Inderbeer Singh Alag for PNGRB  
Mr. Rishabh Bhutani  
Mr. Rakesh Dewan

**Appeal No. 5 of 2012**

**Gail India Limited**

**.... Appellant (s)**

**Versus**

**Gujarat State Petroleum Corporation  
& Ors.**

**... Respondent (s)**

Counsel for the Appellant (s): Mr. M.G. Ramachandran

Counsel for the Respondent(s): Mr. Piyush Joshi for R-1  
Ms. Sumiti Yadava for R-1  
Mr. Rajat Navet  
Mr. Inderbeer Singh Alag  
Mr. Rishabh Bhutani  
Mr. Rakesh Dewan

**Appeal No. 7 of 2012**

**Gujarat State Petroleum Corporation  
Ltd.**

**.... Appellant (s)**

**Versus**

**Gail India Limited & Ors.**

**... Respondent (s)**

Counsel for the Appellant (s):

Counsel for the Respondent(s): Mr. Piyush Joshi for R-1  
Ms. Sumiti Yadava for R-1  
Mr. Inderbeer Singh Alag for PNGRB  
Mr. Rishabh Bhutani  
Mr. Rakesh Dewan  
Mr. Rajat Navet for R -2 & R -3

**ORDER**

The Learned Counsel for the Appellant in Appeal No.5 of 2011 has filed written notes today after serving copy on the other side. The Learned Counsel for the Appellant in Appeal No.1 of 2012, Appeal No.2 of 2012 and Appeal No.7 of 2012 will file their respective written notes in the registry today after serving copy on the other side. In the meantime, Respondents will file their respective written notes.

Post the matter for further hearing on **19.03.2012 at 2.30**

**p.m.**

**(M.B. Lal )  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**mk/pr**